

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 260 of 2021

IN THE MATTER OF:

Mr. Manoj Kunwar

...Appellant

Versus

Punjab National Bank

(Erstwhile Oriental Bank of Commerce) & Ors.

...Respondents

Present: -

For Appellant: Mr. Narendra Kumar, Advocate.

For Respondent: Mr. Arun Kumar Shukla, Advocate for R-1

Ms. Sumedha Chadha, Mr. Yogesh Jagia, Advocates for R-2.

ORDER
(Virtual Mode)

01.04.2021 Heard Learned Counsel for the Appellant.

Mr. Arun Kumar Shukla, Advocate waived and accepted notice on behalf of Respondent No 1. Ms. Sumedha Chadha, Advocate waived and accepted notice on behalf of Respondent No 2.

Learned Counsel for the Respondent Nos. 1 and 2 are directed to file Reply Affidavits within two weeks. Rejoinder, if any, may be filed within one week thereafter.

List the Appeal 'For Admission (After Notice)' on **3rd May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)